

(2022) 04 TDSAT CK 0021

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition Nos. 558, 559, 560, 561, 562, 564, 565 Of 2021

Siti Networks Ltd Vs Simran Cable Network

Date of Decision : 04-04-2022

Acts Referred:

Citation : (2022) 04 TDSAT CK 0021

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Prakriti Nambiar, Nikhil Mittal

Judgement

Counsel appearing for the petitioner submits that in a few of the matters affidavit of service of notice is to be filed and in a few cases the respondent has to file reply whereas in one or two matters petitioner has to file rejoinder. Thus, the petitioner is seeking time in these matters.

Time, as prayed for, is granted. Meanwhile, affidavit of the service of the notice shall be filed. If any rejoinder is to be filed, the same shall be filed by the petitioner and if any reply is to be filed by the respondent, the same is also permitted to be filed on or before the next date.

These matters are, therefore, adjourned to 25.5.2022.